STATUTES FOR PROMOTION OF DEMONSTRATORS TO THE POST OF LECTURERS

(As approved by the Chancellor vide letter no. 5250/GS (1) dated 18.11.1980 together with amendments vide letter no. BSU-50/80-2442-GS (1) dated 15.9.1981 and no. BSU-3984/GS (1) dated 22.12.1986),

- 1. Notwithstanding anything to the contrary as contained in the statutes it is hereby provided that the cases of Demonstrators, if any working in the service of the University or the College concerned, as the case may be, shall be considered for promotion to the post of Lecturer subject to the following conditions:-
 - ¹[(a) that he holds the qualifications as prescribed for the post of Lecturer under the Statutes which were in force at the time of his appointment as Demonstrator;
 - (b) that he has put in at least 7 years of continuous service as Demonstrator in the University or the College concerned:

²1:Provided that a person, who has put in at least twelve years of continuous service as Demonstrator in the University or the College concerned shall be deemed to be eligible for promotion as Lecturer under these Statutes if he holds at least a second class Master's Degree and fulfils the other conditions prescribed in the Statutel.

- © that he holds substantive appointment on the post of Demonstrator:
- (d) that his work as Demonstrator has been found to be satisfactory.

Such a promotion shall be deemed to be a personal promotion and shall be done by upgrading the post which he is holding but the upgraded post shall cease to exit when the promotee ceases to be a lecturer by reason of his retirement, resignation, death or otherwise.

'(Explanation.--A Demonstrator will be eligible for the promotion to the post of lecturer in the subject in which he holds Master's Degree irrespective of the subject in which he has been working as a Demonstrator, provided that the subject in which he holds Master's Degree and the subject in which he is working as

- 1. Subs. by letter no. BSU 3984-GS (1) dated 22.12.1986.
- 2. Ins. by letter no. BSU 50/80/2442 GS (1) dated 15.9.1981.

7-5561/G.S.(1) dated

Demonstrator are assigned to the same Faculty and he fulfils all other conditions as prescribed in this Chapter.

2. The Registrar, with the approval of the Vice-Chancellor in cases of those who are in the service of the University, or the Principal of the College concerned, with the approval of the Secretary, in case of admitted colleges, as the case may be,. Shall refer the cases of Demonstrators who fulfil the above conditions

to the University Selection Committee/College Service Commission along with all the relevant information about them and C.C. Rolls for its recommendation.

- 3. The recommendation of the University Selection Committee/College Service Commission shall be placed before the Syndicate/Governing Body for orders.
- 4. The Promotion shall depend on consideration of seniority, service records and C.C. Rolls provided that where C.C. Rolls have not been maintained before implementation of these Statues, a certificate from the Principal of the College or the Head of the University/Department about the satisfactory service rendered by the Demonstrator concerned shall serve the purpose of C.C. Rolls.
- 5. A Demonstrator shall not be promoted as Lecture shall, from the date of promotion, purpose by University Selection Committee or the College Service Commission, as the case may be.
- 6. Demonstrator who is promoted as Lecturer shall, from the date of promotion, draw his pay in the Lecturer's scale which shall not be less than the amount he is already drawing as Demonstrator, but if his pay not be Demonstrator's scale he is already drawing as Demonstrator, but if his pay in the demonstrator's scale does not fit in the Lecturer's scale his pay in Demonstrator's be fixed at the stage next above the amount of his pay in Demonstrator's scale but his date of increment shall remain the same as that in the Demonstrator's scale of pay
 - 7. This Statues shall come into force with effect from November 14,1980.